

BUSINESS ADVISORY COMMITTEE

THIRTY-FIRST REPORT

(Fourth Lok Sabha)

The Business Advisory Committee held a sitting on Monday, the 10th March, 1969.

2. The Committee recommend the allocation of time to the following items of Government financial, legislative and other business as shown against each:—

(1) Discussion and voting on the Demands for Grants in respect of the Ministry/ Department of—

(i) Defence	..	8 hours.
(ii) Education and Youth Services	..	5 hours.
(iii) External Affairs.	..	6 hours.
(iv) Food, Agriculture, Community Development and Cooperation.	..	10 hours.
(v) Foreign Trade and Supply.	..	4 hours.
(vi) Home Affairs.	..	8 hours.
(vii) Industrial Development, Internal Trade and Company Affairs.	..	6 hours.
(viii) Information and Broadcasting.	..	3 hours.
(ix) Irrigation and Power.	..	4 hours.
(x) Labour, Employment and Rehabilitation.	..	4 hours.
(xi) Steel and Heavy Engineering.	..	4 hours.
(xii) Social Welfare.	..	5 hours.
(xiii) Planning Commission.	..	5 hours.
(xiv) Finance	..	1 hour.
(xv) Health and Family Planning and Works, Housing and Urban Development.	..	5 hours.
(xvi) Law.	..	1 hour.
(xvii) Petroleum and Chemicals and Mines and Metals.	..	5 hours.
(xviii) Communications.	..	3 hours.
(xix) Tourism and Civil Aviation.	..	3 hours.
(xx) Atomic Energy.	..	1 hour.
(xxi) Parliamentary Affairs.	..	1 hour.
(xxii) Shipping and Transport.	..	2 hours.
	Total :	94 hours.

(2) The Finance Bill, 1969.
(Consideration and passing) 15 hours.

(3) The Armed Forces (Special Powers) Continuance Bill, 1969, as passed by Rajya Sabha.
(Consideration and passing) 2 hours.

(4) Discussion on the Report of the Committee on Defections. 2 hours.
(Might be taken up after the conclusion of the financial business.)

(5) Discussion and voting on the Supplementary Demands for Grants (General) for 1968-69. 1 hour.

(6) Discussion and voting on the Demands for Excess Grants (General) for 1966-67. 1 hour.

- (7) The Indian Medicine and Homeopathy Bill, 1968. Might be disposed of by the House without discussion.
(Reference to Joint Committee).

3. The Committee further recommend that--

- (i) The Constitution (Twenty-Second) Amendment Bill, as reported by the Joint Committee, should be taken up on Tuesday, the 25th March, 1969;
- (ii) Discussion and voting on the Demands for Grants in respect of Budget (General) for 1969-70 should commence on Wednesday the 26th March and conclude on Monday the 28th April, 1969; and
- (iii) The Finance Bill, 1969 may be taken up on Tuesday the 29th April, 1969.

4. The Committee also recommend that during the period the financial business was transacted by the House, no No-Day-Yet Named Motion need be put down for discussion.

5. The Committee also recommend that in view of the motion adopted by the House on the 21st February, 1969, that further consideration of the Constitution (Amendment) Bill by Shri Nath Pai, as reported by the Joint Committee might be taken up on a day or days allotted for the transaction of Government business, the House may sit on Saturday the 5th April, 1969, for further consideration of the said Bill.

NEW DELHI,
March 10, 1969.
Phaiguna 19, 1890 (Saka).

N. SANJIVA REDDY,
Chairman,
Business Advisory Committee.